

Form P9
PUBLIC ANNOUNCEMENT

(Under Regulation 19(2) of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)

FOR THE ATTENTION OF THE CREDITORS OF EUREKA INDUSTRIES LIMITED

Notice is hereby given that the Adjudicating Authority, Ahmedabad Bench, has ordered for the commencement of the pre-packaged insolvency resolution process for Eureka Industries Limited on **August 14, 2026**.

RELEVANT PARTICULARS		
I	II	III
1.	Name of the corporate debtor	Eureka Industries Limited
2.	Former name(s), if changed in last two years	Not Applicable
3.	Date of incorporation of the Corporate Debtor	November 3, 1992 (03.11.1992)
4.	Authority under which the corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, Gujarat
5.	Identification number	L91110GJ1992PLC018524
6.	Address of the registered office and principal office (if any) of the corporate debtor	A-505, Titanium City Centre, Near Sachin Tower, 100 Ft. Ring Road, Anand Nagar, Satellite, Jodhpur Char Rasta, Ahmedabad, Gujarat – 380 015
7.	Pre-packaged insolvency commencement date	August 14, 2026
8.	Name and registration number of the insolvency professional acting as resolution professional	Bimal Ashok Desai IBBI/IPA-001/IP-P00748/2017- 2018/11281
9.	Address and e-mail of the resolution professional, as registered with the Board	217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodara, (Gujarat) – 390020 bimal.a.desai@icai.org
10.	Address and e-mail to be used for correspondence with the resolution professional	217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodara, (Gujarat) – 390020 bimal.a.desai@icai.org
11.	List of claims shall be made available from August 17, 2026 at	217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodara, (Gujarat) – 390020

Signature:



Bimal Ashok Desai

IBBI/IPA-001/IP-P00748/2017-2018/11281

AFA VAL713 TLL 31-12-2026

Date: August 15, 2026

Place: Ahmedabad